



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक ३८]

सोमवार, ऑक्टोबर १२, २०२०/आश्विन २०, १९४२

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक ७८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Second Amendment) Act, 2020 (Maharashtra Act No. XXVII of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVII OF 2020.

(First published, after having received the assent of the Governor in the
“ Maharashtra Government Gazette ”, on the 12th October 2020).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature were not in session ;

Mah. XXIV of 1961. Mah. Ord. XII of 2020. AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Co-operative Societies (Amendment) Ordinance, 2020 on the 10th July 2020 ;

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature ; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Co-operative Societies (Second Amendment) Act, 2020. Short title and commencement.
- (2) It shall be deemed to have come into force on the 10th July 2020.

- Amendment of section 73AAA of Mah. XXIV of 1961. **2.** In section 73AAA of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as “the principal Act”), to sub-section (3), the following proviso shall be added, namely :—
- “ Provided that, if the election to the Committee of the society could not be held for any reason not attributable to the members of the Committee of such Society, the existing members of the Committee shall be deemed to have continued till new committee is duly constituted. ”.
- Amendment of section 73CB of Mah. XXIV of 1961. **3.** In section 73CB of the principal Act, in sub-section (15), after the second proviso, the following proviso shall be inserted, namely :—
- “ Provided also that, where the election of the Committee of any society which was due but has not been conducted before the date of commencement of the Maharashtra Co-operative Societies (Second Amendment) Act 2020, then election of Committee of such society shall be conducted,—
- (a) within six months from the date of commencement of the said Amendment Act ; or
- (b) where the period within which such election should have been conducted is extended by the State Government by general or special order, then within six months from the date on which such extended period expires:”.
- Repeal of Mah. Ord. XII of 2020 and saving. **4.** (1) The Maharashtra Co-operative Societies (Amendment) Ordinance, 2020, is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.
- Mah. XXIV of 1961.
- Mah. XXVII of 2020.
- Mah. Ord. XII of 2020.